



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

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SECRETARIAT OF THE KERALA LEGISLATURE

NOTIFICATION

No. 14294/Legn-2/2022/Leg.

Dated, Thiruvananthapuram, 1st December, 2022.

The Kerala Document Writers', Scribes' and Stamp Vendors' Welfare Fund (Amendment) Bill, 2022 together with the Statement of Objects and Reasons, the Financial Memorandum and the Memorandum regarding Delegated Legislation is published, under Rule 69 of the Rules of Procedure and Conduct of Business in the Kerala Legislative Assembly.

A. M. Basheer
Secretary



[Translation in English of “2022-ലെ കേരള ആധാരമെഴുത്തുകാരുടെയും പകർപ്പെഴുത്തുകാരുടെയും സ്റ്റാമ്പ് വെണ്ടർമാരുടെയും ക്ഷേമനിധി (ഭേദഗതി) ബിൽ ” published under the authority of the Governor.]

Fifteenth Kerala Legislative Assembly
Bill No. 126

THE KERALA DOCUMENT WRITERS', SCRIBES' AND STAMP VENDORS' WELFARE FUND
(AMENDMENT) BILL, 2022

A

BILL

to amend the Kerala Document Writers', Scribes' and Stamp Vendors' Welfare Fund Act, 2012.

Preamble.-WHEREAS, it is expedient to amend the Kerala Document Writers', Scribes' and Stamp Vendors' Welfare Fund Act, 2012 (7 of 2013) for the purposes hereinafter appearing;

BE it enacted in the Seventy-third Year of the Republic of India as follows:-

1. *Short title and commencement.*- (1) This Act may be called the Kerala Document Writers', Scribes' and Stamp Vendors' Welfare Fund (Amendment) Act, 2022.

(2) It shall come into force at once.

2. *Amendment of section 7.*- In section 7 of the Kerala Document Writers', Scribes' and Stamp Vendors' Welfare Fund Act, 2012 (7 of 2013) (hereinafter referred to as the principal Act), the following proviso shall be inserted, namely:-

“Provided that the membership, of a member who is in arrears for a period of more than one year, shall not be revived without the permission of the Government.”.

3. *Insertion of new section 7A.*- After section 7 of the principal Act, the following section shall be inserted, namely:-

“7A. *Onetime settlement scheme.*-The Government, shall by notification, frame onetime settlement scheme for revival of membership of persons, who have ceased to be members on account of default in the payment of contribution towards the fund under sub-section (2) of section 6.”.

4. *Amendment of section 9.*- In sub-section (3) of section 9 of the principal Act,-



(i) in clause (a), for the words “The Secretary to Government, Taxes Department”, the words “Minister in charge of Registration Department” shall be substituted;

(ii) in clause (b), for the words “The Inspector General of Registration”, the words “The Secretary to Government, Taxes Department” shall be substituted.

STATEMENT OF OBJECTS AND REASONS

As per the provision of section 7 of the Kerala Document Writers', Scribes' and Stamp Vendors' Welfare Fund Act, 2012, the membership of a member which has been ceased under sub-section (2) of section 6 may be revived on payment of arrears along with interest at twelve percent per annum within six months from the date of cessation of such membership. The Government have decided to amend the Act, by empowering the Government to frame onetime settlement scheme for the purpose of reviving the membership, and appoint Minister in charge of Registration Department as Chairman of the Kerala Document Writers', Scribes' and Stamp Vendors' Welfare Fund Board in the place of Secretary, Taxes Department and to appoint Secretary, Taxes Department as Vice-Chairman, in the place of Inspector General of Registration.

The Bill is intended to achieve the above object.

FINANCIAL MEMORANDUM

The Bill, if enacted and brought into operation, would not involve any additional expenditure from the Consolidated Fund of the State.



MEMORANDUM REGARDING DELEGATED LEGISLATION

Section 7A proposed to be inserted in the principal Act by clause 3 of the Bill, seeks to empower the Government to revive the membership of members who have failed to remit contribution in the fund under sub-section (2) of section 6 by framing onetime settlement scheme.

2. The matters in respect of which rules are to be made or notifications are to be issued are matters of procedure and are of routine or administrative in nature. Further, such rules are subject to the scrutiny of the Legislative Assembly. The delegation of legislative power is, thus, of a normal character.

V. N. VASAVAN

